

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3333**

TO BE ANSWERED ON THE 7TH AUGUST, 2018/SHRAVANA 16, 1940 (SAKA)

USE OF AADHAAR DATA BY POLICE

3333. DR. P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any input suggesting that the police should be given limited access to Aadhaar data;

(b) if so, the details thereof;

(c) whether limited access to Aadhaar data will help the police in tracing first time offenders and unidentified bodies; and

(d) if so, the steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): Madam, the Unique Identification Authority of India (UIDAI) has not received any input suggesting that the police should be given limited access to Aadhaar data. Chapter VI of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 read with the Aadhaar (Data Security) Regulations, 2016 inter-alia has provisions regarding protection of information to ensure that the information in the possession of control of the Authority, including information stored in the Central Identities Data Repository, is secured and protected against access, use or disclosure not permitted under this Act or regulations made thereunder.

(c) & (d): No such findings are available.
